

Blackmarketing of Coal

8429. **SHRI ROSHAN LAL**: Will the Minister of COAL be pleased to state:

(a) the names of organisations, factories and individuals who divert their quota of coal for other purposes at premium and are not utilising the coal for which quota of coal is sanctioned to them, state-wise; and

(b) the steps taken or being taken to stop or check the blackmarketing of coal by such quota holders?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA):

(a) Coal companies and also the Government keep on receiving complaints about diversion of coal allotted to consumers for specific purpose. Coal supplies to such consumers are stopped/suspended by coal companies after proper enquiry. However, no centralised record of such organisations, factories or individuals who have diverted their quota of coal over a period of time is maintained in Ministry of Coal. The time and effort required to collect and compile this information over a time period is likely to be substantial and may not be commensurate with the purpose sought to be achieved.

(b) Coal India Limited are taking following preventive measures to check black-marketing of coal:-

- (i) Evolving a system so that only actual users received coal quota.
- (ii) Active association with State Governments for finalising the sponsorships of coal quotas for non-core sector consumers, on the basis of appropriate consumption norms for various industries.
- (iii) Stoppage of practice of transferability of delivery orders for coal.

It is also proposed to amend Colliery Control Order to check such malpractices.

[Translations]

Acquisition of Land in Mahipalpur
DDA Village

8430. **SHRI LALIT ORAON**: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the land of village Mahipalpur was acquired in 1974 by the DDA for the construction of flats in South Delhi;

(b) the total area of land acquired and the names of persons whose land was acquired;

(c) the facilities alongwith compensation to be provided to the land owners;

(d) whether the government propose to allot residential plot to each of them elsewhere in South Delhi; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALMA): (a) and (b). 61 Bighas 2 Biswas (12.73 acres) of land in village Mahipalpur was acquired through Award No. 21820 announced on 29.4.72 for the International Airports Authority of India. No land was acquired for construction of flats by the DDA. The total number of affected persons/owners whose land was acquired is 201.

(c) Only compensation is payable since the acquisition of land in this case does not fall within the purview of the Delhi Development Act, 1957.

(d) and (e). Do not arise in view of (c).